

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.90/1998

IN

O.A.No.3228 /1992

New Delhi: this the 21<sup>st</sup> May, 1998.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

Jagdish Yadav,  
E-177, New Rajinder Nagar,  
New Delhi -60

.... applicant.

Versus

1. Delhi Administration through the Secretary, Old Secretariat, Delhi.
2. Commissioner of Police, Police Hqs., I.P.Estate, MSG Building, New Delhi - 02 .
3. Shri Vijender Singh, O.No.1396 C/o Police Headquarters, I.P.Estate, New Delhi
4. Shri Sumar Singh, No.D-1446, C/o Police Headquarters, I.P.Estate, New Delhi

.... Respondents.

ORDER(BY CIRCULATION )

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Perused the R.A.

2. No cogent reasons have been given why the applicant's counsel could not appear when the case came up for hearing on 4.2.98.
3. Furthermore in the RA applicant alleges that the department representative had given false information that the applicant has resigned from service during the pendency of OA and it is one of the grounds for review. On the other

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hand the applicant himself admits in para 3 of the RA that he took voluntary retirement in May, 1993 that is during the pendency of the OA which was filed in 1992.

4. None of the grounds taken by the applicant in the RA bring it within the scope and ambit of section 22(3)(f) AT Act , read with Order 47 Rule 1 CPC.
5. The RA is rejected.

*Lakshmi* *Anil*  
(MRS. LAKSHMI SWAMINATHAN) (S. R. ADIGE)  
MEMBER(J) VICE CHAIRMAN(A).

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